

Rep. Law Act 58 of 1960, s. 2 & Sch I (w/ 28.12.60)

THE INDIAN SUCCESSION (AMENDMENT) ACT, 1957

No. 34 OF 1957

[17th September, 1957]

An Act further to amend the Indian Succession Act, 1925.

BE it enacted by Parliament in the Eighth Year of the Republic of India as follows:—

1. This Act may be called the Indian Succession (Amendment) Act, 1957. Short title.

2. For section 382 of the Indian Succession Act, 1925, the following section shall be substituted, namely:— Substitution of new section for section 382.

“382. Where a certificate in the form, as nearly as circumstances admit, of Schedule VIII—

(a) has been granted to a resident within a foreign State by an Indian representative accredited to that State, Effect of certificate granted or extended by Indian representative in foreign State and in certain other cases.

or
(b) has been granted before the commencement of the Part B States (Laws) Act, 1951, to a resident within any Part B State by a district judge of that State or has been extended by him in such form, or

(c) has been granted after the commencement of the Part B States (Laws) Act, 1951, to a resident within the State of Jammu and Kashmir by the district judge of that State or has been extended by him in such form,

the certificate shall, when stamped in accordance with the provisions of the Court-fees Act, 1870, with respect to certificates under this Part, have the same effect in India as a certificate granted or extended under this Part.”